

FINANCE BILL*

Shri T. T. Krishnamachari: I beg to move for leave to introduce a Bill to continue for the financial year 1957-58 the existing rates of income-tax and super-tax, other than super-tax on companies for which provisions is made in section 8 of the Finance (No. 3) Act, 1956, and the existing additional duties of customs and excise, and to provide for the continuance of certain commitments under the General Agreement on Tariffs and Trade and the discontinuance of the duty on salt for the said year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to continue for the financial year 1957-58 the existing rates of income-tax and super-tax, other than super-tax on companies for which provision is made in section 8 of the Finance (No. 3) Act, 1956, and the existing additional duties of customs and excise, and to provide for the continuance of certain commitments under the General Agreement on Tariffs and Trade and the discontinuance of the duty on salt for the said year".

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I introduce the Bill.

RULES COMMITTEE

EIGHTH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda): I beg to lay on the Table, under rule 306(1) of the Rules of Procedure, the Eighth Report of the Rules Committee.

BUSINESS ADVISORY COMMITTEE

FORTY-EIGHTH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda): I beg to present the Forty-eighth Report of the Business Advisory Committee.

17-18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, the 20th March, 1957.